

A

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Original Application No. 447 of 200 3
Applicant (s) Tushar Kanta Panda Respondent (s) Union of India & Ox
Advocate for Applicant(s). M. S. K. Das Advocate for Respondent(s). S. K. Mièra B. Mohapatra A. Dhalsanant Dash Suryamanta Dash
A. Dhalsanen.
Suryamanto D'ash

NOTES OF THE REGISTRY

9. P.O. for Rs. 50]. filed.

For consideration pl.

All
30/7/03

S/0-(3)

All
31.07.05

Defects removed-For Reghtratin M.

DA dunh (04.0863)

ORDERS OF THE TRIBUNAL

REGISTER

perused the records.

1. ORDER DT. 9.8. 2003.

Heard Mr.S.K.Das, learned Counsel for the Applicant and Mr.R.C.Rath, Learned Standing Counsel for the Railways; on whom a copy of this O.A. has been served and

By filing this @A, the Applicant has sought to ventilate his grievance that although he has not subletted his quarters at KhurdaRoad, the authorities had,

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

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vide Annexure-1 passed an order dated

17.2.2003 to recover the damage rent from
his salary bill for the alleged subletting
of ef quarters. This order was, however,
revised by the order of the said authorities
under Annexure-2 dated 21.5.2003 directing
the Sr. DFO (bills) Khurda Road that no recovery
of damage rent should be made from the
salary bill of applicant from 16.5.2003.
In the said premises, it appears that the
grievance of the Applicant has already been
redressed by the competent authority.

In the circumstances, the Applicant should have approached the Departmental Authorities for any further relief that he thinks to be entitled to because of the erder passed by the Sr. pivisional Operations Manager, Khurda Road dt. 17.2.2003 (Annexure-1). This having not been done, we dispose of this OA at the admission stage by directing the Applicant to file a representation if he so advised, within a period of 30 days from the date of receipt of a copy of this order and the and the competent authorities shall dispose of the said representation with a speaking order within a period of 30 days thereafter. We order accordingly. No costs.

Send cepies of this order, alongwith Gpoof OA, to the Respondents and free copies of this order be given to learned counsel for both sides.

Member (Judl.)